

Mr. Speaker: Let me proceed to the next question

Shri Dasappa: May we have a discussion on this subject?

Mr. Speaker: A half-an-hour discussion is not raised like this Hon Members will kindly look into the rules

Shri Vajpayee: My name is there in the question, but I have not been allowed to put a supplementary question

Mr. Speaker: The hon Member did not get up

Shri Vajpayee: I did

Mr. Speaker: Then there is the other remedy I shall call the persons in whose names the question stands before I call upon other Members, because I do not notice some of them getting up and I do not call them I shall certainly call every of these hon Members

Shri Naushir Bharucha I don't think it is necessary There is often a long list of questions

Mr. Speaker: I will be guided by the circumstances of the case It is not an inflexible rule

Malabar Special Police

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*202. { Shri Narayanankutty Menon:
Shri A. K. Gopalan:
Shri Bibhuti Mishra:

Will the Minister of Home Affairs be pleased to state

(a) whether the Malabar Special Police has been sent to the Naga Hills to deal with the situation there,

(b) what are the facilities provided for these forces,

(c) whether proper medical aid and other necessities are provided, and

(d) whether these policemen are entitled to compensation, pension etc to their next of kin in case of casualties?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) At the request of the Assam Government, units of Armed Police have been deputed from some States to assist the State Government in dealing with the situation in the Naga Hills

(b), (c) and (d) Adequate provision has been made in regard to these matters e.g. personnel are entitled to 40 per cent of pay as deputation allowance, free rations at military scale, free medical facilities etc

Shri Narayanankutty Menon: When the Malabar Special Police is recruited, is there any condition attached that they are bound to serve beyond the State of Madras?

Shri Datar: There are such usual conditions whenever such special police are recruited

Shri Narayanankutty Menon: In this case when the members of the Malabar special police are recruited is any condition attached to their appointment order that they are liable to serve beyond the State of Madras?

Shri Datar: This is what they have to do

Shri Hem Barua: What are the casualty suffered by this Malabar special police force so far and what provisions are made for their families?

Shri Datar: I have not got exact figures of the casualties here

श्री बिभूति मिश्र : क्या वहाँ किसी और स्टेट से भी पुलिस बुलाई गई है ?
बृह-कार्य मंत्री (पश्चिम गों. व० पश्.)
हाँ, और जगह से भी बुलाई गई है ।

Naval Prize Money

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*203. { Shri Warrior.
Shri Kunhan:

Will the Minister of Defence be pleased to state

(a) whether it is a fact that the UK Government have allotted a sum

of money as "Naval Prize Money" to be distributed among Naval personnel in India who served during the last World War;

(b) if so, what is the amount and when it was allotted, and

(c) whether any steps have been taken to distribute the amount among deserving ex-services personnel?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) No allotment has been made, but the Government of the United Kingdom have announced that Prize Money comprising of the proceeds of captures made during the last war which had been traditionally granted to the Navy would again be so granted

(b) and (c) The combined India-Pakistan Pool of the Prize Money to be distributed among Naval personnel comes to £1,60,529 approximately. The United Kingdom Government have been requested to release the money on receipt of which steps will be taken to distribute it among entitled personnel

Shri Warrior: May I know whether the list has been already prepared by the Government of India to distribute this prize money?

Shri Raghuramaiah. The arrangement is that as soon as the money is received from the U.K., the distribution will be made on a certain basis, and the basis is that each officer and rating entitled to participate will receive a share according to rank, rating etc. A proclamation has been issued under the joint signatures of the President of India and the Governor-General of Pakistan setting the manner of claims and indicating the authorities to which the claims should be sent. It has also laid down the procedure to be followed by the authorities dealing with the claim. It is only after receiving the claims that the question of preparing the list arises.

Shri Warrior: May I know how the list is prepared by the Defence Ministry or the authorities concerned? What

are the qualifications necessary for the prize money?

Mr. Speaker: What are the qualifications for a gentleman's name to be included in the list?

Shri Raghuramaiah: The point is that this is to be divided among the officers and other ratings who belonged to the naval forces of undivided India and who had performed service at sea for a period not less than 180 days between 3rd September, 1939 and 2nd September, 1945. The selection will be made out of those who fulfil these requirements.

Mr. Speaker: 204 Shri H. C. Mathur Shri Narayanankutty Menon

Shri Narayanankutty Menon: My name has been tagged on to this question, but the question I had tabled was quite different. My question was whether there was any proposal to implement the recommendations of the States Reorganisation Commission regarding the transfer and appointment of High Court Judges. This seems to be quite different. Anyway, I put the question.

Mr. Speaker. I am considering as to how best to include all the items so that a single question may cover them all. Or, I shall put down the name last, and there may not be a chance to put it. This is the alternative.

Appointment of Judges

*204. { Shri Narayanankutty Menon:
Shri Harish Chandra Mathur:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 216 on the 21st May, 1957 and state how many appointments of High Court Judges have been made during the last two years in each State and who among those so appointed are residents of a State different from that where the appointment was made?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement giving the required information